

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A.No.160/96

Tuesday, this the 6th day of February, 1996.

CORAM:

HON'BLE MR JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN

HON'BLE MR PV VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

R Subramanian,
Carriage & Wagon Fitter Grade II,
Office of the Carriage & Wagon Superintendent,
Southern Railway,
Coimbatore. - Applicant

By Advocate Mr Asok M Cherian

Vs

1. The General Manager,
Southern Railway, Park Town,
Madras.
2. The Divisional Personnel Officer,
Southern Railway,
Palakkad.
3. The Assistant Personnel Officer,
Southern Railway, Palakkad.
4. The Carriage and Wagon Superintendent,
Southern Railway,
Coimbatore. - Respondents

By Advocate Mr James Kurian

The application having been heard on 6.2.96 the Tribunal
on the same day delivered the following:

O R D E R

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that service rendered by him
prior to A3, is liable to be reckoned for purposes of determining his
retirement benefits. He has made an identical prayer before first

respondent by A4. In more than ten months, first respondent has not taken a decision thereon. He will do so within four weeks from today by passing a reasoned order, and communicate the same to applicant. Standing counsel submits that he will forward a copy of the Original Application and a copy of this order to first respondent forthwith. We record the submision.

2. Application is disposed of as aforesaid. No costs.

Dated, the 6th day of February, 1996.


PV VENKATAKRISHNAN
ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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LIST OF ANNEXURES

1. Annexure A3: A true copy of the Office Order No.3/B. 510/V/JMD.70 dated 2.6.1976, reappointing applicant in service, issued by the 3rd respondent.
2. Annexure A4: A true copy of the representation dated 17.3.95 submitted by the applicant before 1st respondent.

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